

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).24173-24174/2019
(Arising out of impugned final judgment and order dated 03-01-2019
in ACA No. 151/2018 29-03-2019 in ACA No. 151/2018 passed by the
High Court Of Judicature At Allahabad)

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION Petitioner(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY Respondent(s)
([TO BE TAKEN UP AS ITEM NO. 1 ON 10.12.2019])

Date : 10-12-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG
 Ms. Rashmi Malhotra, Adv.
 Mr. Jitin Singhal, Adv.
 Mr. S.S. Rebello, Adv.
 Ms. Priyanka Dass, Adv.
 Ms. Arzu Paul, Adv.
 Mr. Neeleshwar Pavani, Adv.
 Ms. Shivikka Agarwal, Adv.
 Ms. Riya Soni, Adv.
 Mr. Sumit Upadhyay, Adv.
 Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. Sridhar Potaraju, AOR
 Ms. Shweta Parihar, Adv.
 Ms. G. Usha Sri, Adv.
 Mr. Vishnu Thulasi Menon, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard the arguments of Mr. A.N.S. Nadkarni, learned Additional Solicitor General appearing for the petitioner. We have also heard the reply submission of Mr. Sridhar Potaraju, learned counsel appearing for the respondent.

Hearing concluded. Judgment reserved.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER